

Central Administrative Tribunal  
Principal Bench

**MA No.630/2016  
In  
OA No.649/2016**

New Delhi, this the 27<sup>th</sup> day of March, 2017

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Umaro Singh, Age 55, Designation Asst. Sub Inspector  
S/o Sh. Kanhaiya Lal  
Aged about 55 years  
R/o M.C.F. 76, Gali No.3  
Mahabir Colony, P.S. City Ballabghar,  
The Ballabghar, Distt. Faridabad,  
Haryana ...Applicant

(By Advocate: None)

## Versus

1. Commissioner of Police, Delhi.  
Police Headquarters,  
Indraprastha Estate, New Delhi.
2. Addl. Deputy Commissioner of Police,  
South East Delhi. ...Respondents

(By Advocate: Mrs. Alka Sharma)

## **ORDER (Oral)**

**By Hon'ble Mr. P.K. Basu, Member (A):**

None for the applicant even on the revised call.

2. The applicant has challenged the impugned order dated 03.11.2014 belatedly by filing the instant OA on 10.02.2016, accompanied by MA No.630/2016 seeking condonation of delay.

The only reason given in the MA reads as under:-

“That the applicant was on promotional training from 16.08.2015 to 21.11.2015. Thereafter he got busy in his son’s marriage, which was scheduled for 12.12.2015. After the marriage, the applicant contacted the counsel with the impugned order and also with the information, which he was able to gather from the department. Thereafter, he got the O.A. prepared and filed at the earliest.”

3. Having gone through the contents of the MA, reproduced above, we are not convinced that the reasons given by the applicant are cogent and sufficient enough to condone the delay sufficient reasons. Hence, the MA seeking condonation of delay is dismissed. The OA is also dismissed accordingly.

**(Dr. Brahm Avtar Agrawal)**  
Member (J)

**(P. K. Basu)**  
Member (A)

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